



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jan/202122/12

DATED: 08/02/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202122/12 dated 08/02/2022 of Norms Committee - I for the year 2021-22 was held on 08/02/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri K.S. Sodhi, AD	MSME
2	Smt. Niwedita Raj, Consultant	MeitY
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
4	Shri V. C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00330479AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. In fact, applicant wanted to submit review application but the applicant has not followed the correct procedure to file the review instead they have filed ANF 4B. However, on request of the applicant, a PH was granted to explain their case before Norms Committee. The firm has attended personal hearing and explicated their case. However, after taking into account all the facts, the Committee decided to reject the case with the direction that the applicant should re-submit their request on DGFT's IT Portal for revision of ad-hoc norms by following the due procedure. The case is rejected.	

Case No.	2 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00330481AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. In fact, applicant wanted to submit review application but the applicant has not followed the correct procedure to file the review instead they have filed ANF 4B. However, on request of the applicant, a PH was granted to explain their case before Norms Committee. The firm has attended personal hearing and explicated their case. However, after taking into account all the facts, the Committee decided to reject the case with the direction that the applicant should re-	

submit their request on DGFT's IT Portal for revision of ad-hoc norms by following the due procedure.

The case is rejected.

Case No.	3 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000722AM21
RA File Number	022404000110 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.10.2021 followed by reminders dated 20.10.2021, 04.11.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case. The case stands rejected.	

Case No.	4 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00318503AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. In fact, applicant wanted to submit review application but the applicant has not followed the correct procedure to file the review instead they have filed ANF 4B. However, on request of	

the applicant, a PH was granted to explain their case before Norms Committee. The firm has attended personal hearing and explicated their case. However, after taking into account all the facts, the Committee decided to **reject** the case with the direction that the applicant should re-submit their request on DGFT's IT Portal for revision of ad-hoc norms by following the due procedure.

The case is rejected.

Case No.	5 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00330397AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. In fact, applicant wanted to submit review application but the applicant has not followed the correct procedure to file the review instead they have filed ANF 4B. However, on request of the applicant, a PH was granted to explain their case before Norms Committee. The firm has attended personal hearing and explicated their case. However, after taking into account all the facts, the Committee decided to reject the case with the direction that the applicant should re-submit their request on DGFT's IT Portal for revision of ad-hoc norms by following the due procedure. The case is rejected.	

Case No.	6 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00330404AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. In fact, applicant wanted to submit review application but the applicant has not followed the correct procedure to file the review instead they have filed ANF 4B. However, on request of the applicant, a PH was granted to explain their case before Norms Committee. The firm has attended personal hearing and explicated their case. However, after taking into account all the facts, the Committee decided to reject the case with the direction that the applicant should re-submit their request on DGFT's IT Portal for revision of ad-hoc norms by following the due procedure. The case is rejected.	

Case No.	7 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000534AM19
RA File Number	039404000290 AM19
Licence No and Date	0310822154/06/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.04.2021 followed by reminders dated 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	8 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

HQ File Number	018005000536AM19
RA File Number	039404000424 AM19
Licence No and Date	0310822954/09/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021, 07.08.2021, 09.12.2021& 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	9 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000039AM20
RA File Number	022404000012 AM20
Licence No and Date	0210209171/16/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2021 followed by reminders dated 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata. The case stands rejected.	

Case No.	10 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000084AM20
RA File Number	022404000038 AM20
Licence No and Date	0210209240/11/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021, 07.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata.

The case stands rejected.

Case No.	11 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	CROWN CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000098AM20
RA File Number	039404000246 AM20
Licence No and Date	0310829905/25/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.09.2021 followed by reminders dated 08.08.2021, 23.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	12 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000162AM20
RA File Number	022404000081 AM20
Licence No and Date	0210209409/02/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated

08.07.2021 followed by reminders dated 23.07.2021, 07.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata.

The case stands rejected.

Case No.	13 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000291AM20
RA File Number	022404000159 AM20
Licence No and Date	0210209681/14/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021, 07.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata. The case stands rejected.	

Case No.	14 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	VENUS SAFETY & HEALTH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000458AM21
RA File Number	039504000090 AM21
Licence No and Date	0310836278/20/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.04.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to send the final reminder to the applicant	

for submitting the complete application within 15 days.

The case stands deferred.

Case No.	15 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000588AM21
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.07.2021 followed by reminders dated 28.07.2021, 12.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for providing complete application. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata. The case stands rejected.	

Case No.	16 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000594AM21
RA File Number	022404000069 AM21
Licence No and Date	0210210076/03/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021, 26.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata.	

The case stands rejected.

Case No.	17 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	VEELINE MEDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000595AM21
RA File Number	022404000070 AM21
Licence No and Date	0210210079/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.07.2021 followed by reminders dated 28.07.2021, 12.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata. The case stands rejected.	

Case No.	18 / NC/1/MEET/Jan/202122/12
Case Status	Case Rejected
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000637AM21
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.07.2021 followed by reminders dated 11.08.2021, 26.08.2021, 09.12.2021 & 24.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	19 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	018005000710AM21
RA File Number	052304000280 AM21
Licence No and Date	0510415854/12/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by DPIIT vide U. O. No.: P-47011/28/2020-TSW dated 24.01.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
84195010	Niobium Shell & Tube Heat Exchanger 35M 2	2 Number	1	81129900	Niobium Seamless Tubes Conforming To Spec. B-394 R04210 (Total Quantity in mtrs. Is 958.158 M)	334Kgs inclusive of 2% wastage
			2	81129900	Niobium Sheet Conforming To Specn B 393 R 04210	111.10Kgs @ 1.05Kgs/Kg content in the export item
			3	81129900	Niobium Washer Conf. To Specn. B 393 R04210 (Total quantity are 325 Nos)	0.90Kgs on net to net content basis with accountability clause
			4	81129900	Niobium Rod	4.00Kgs @

					Conf. To Spen. B392 R04210 (Total quantity are 6 Nos)	1.02Kgs/Kg content in the export item
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Note:

- 1. Net empty weight of export item may be specified as 2600Kgs.**
- 2. Import item at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in the export item.**
- 3. Import item at Sl. No. 2 shall be of relevant grade and thickness as contained/utilized in the export item.**

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00068333AM21
RA File Number	05AA04024171 AM21
Licence No and Date	0511000930/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021, 14.10.2021, 03.12.2021, 15.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	21 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 17.09.2021, 20.10.2021, 25.11.2021, 03.12.2021, 24.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	22 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00069922AM21
RA File Number	32AA04005030 AM21
Licence No and Date	3211000304/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	23 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00069929AM21
RA File Number	32AA04004662 AM21
Licence No and	3211000307/25/01/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	24 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21
Licence No and Date	0711000363/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	25 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00071908AM21
RA File Number	07AA04007640 AM21
Licence No and Date	0711000376/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	26 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00072243AM21
RA File Number	05AA04026507 AM21
Licence No and Date	0511000979/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	27 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00071415AM21
RA File Number	31AA04005583 AM21
Licence No and Date	3111000116/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	28 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00071460AM21
RA File Number	34AA04001988 AM21
Licence No and Date	3411000107/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send the final reminder to the applicant for submitting the complete application within 15 days. The case stands deferred.	

Case No.	29 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00071590AM21
RA File Number	31AA04005660 AM21
Licence No and Date	3111000118/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	30 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00071831AM21
RA File Number	34AA04002232 AM21
Licence No and Date	3411000144/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send the final reminder to the applicant for submitting the complete application within 15 days. The case stands deferred.	

Case No.	31 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00072496AM21
RA File Number	10AA04003214 AM21
Licence No and Date	1011000066/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. To provide details as per Annexure to Appendix- 4E. 2. To provide details of end use and exact function of each import item. The case stands deferred.	

Case No.	32 / NC/1/MEET/Jan/202122/12
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00072661AM21
RA File Number	09AA04004105 AM21
Licence No and Date	0911000257/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	33 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00072997AM21
RA File Number	34AA04002230 AM21
Licence No and Date	3411000149/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send the final reminder to the applicant for submitting the complete application within 15 days. The case stands deferred.	

Case No.	34 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

HQ File Number	HQRNORM APPLY 00073043AM21
RA File Number	34AA04002231 AM21
Licence No and Date	3411000145/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send the final reminder to the applicant for submitting the complete application within 15 days. The case stands deferred.	

Case No.	35 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00074727AM21
RA File Number	03AA04020472 AM21
Licence No and Date	0311001277/01/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	36 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SS TECHNO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00075444AM21
RA File Number	31AA04005111 AM21
Licence No and Date	3111000085/02/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	37 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	38 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00076327AM21
RA File Number	31AA04005889 AM21
Licence No and Date	3111000144/03/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

2. Weight of each Export Product.

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	39 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00076594AM21
RA File Number	04AA04006018 AM21
Licence No and Date	0411000290/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	40 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00076762AM21
RA File Number	32AA04005324 AM21
Licence No and Date	3211000340/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	41 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00076762AM21
RA File Number	32AA04005324 AM21
Licence No and Date	3211000340/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	42 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	43 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00077005AM21
RA File Number	09AA04003852 AM21
Licence No and Date	0911000279/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	44 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00077140AM21
RA File Number	04AA04005772 AM21
Licence No and Date	0411000264/04/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and Consultant (Tech-3) has informed that the applicant's reply dated 20.07.2021 is deficient. Therefore, as per comments of Consultant (Tech-3), the Committee decided to ask from the applicant to furnish the following information:	

1. To submit details of specific item of import under welding consumables.
 2. To clarify that the forgings proposed to be imported are finished or rough. If rough forgings are to be imported, weight of import and finished component is to be given.
 - 3. For import items 20 & 25:** Sheet layout diagram of the material indicating the wastage during blanking.
- The case stands deferred.

Case No.	45 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00077654AM21
RA File Number	05AA04027961 AM21
Licence No and Date	0511001081/05/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	46 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

03.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	47 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	48 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00079970AM21
RA File Number	09AA04004458 AM21
Licence No and Date	0911000319/09/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	49 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080035AM21
RA File Number	09AA04004457 AM21
Licence No and Date	0911000321/09/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	50 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080205AM21
RA File Number	34AA04002464 AM21
Licence No and Date	3411000207/09/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to send the final reminder to the applicant for submitting the complete application within 15 days. The case stands deferred.	

Case No.	51 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080405AM21
RA File Number	04AA04006015 AM21
Licence No and Date	0411000312/09/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	52 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080620AM21
RA File Number	09AA04004454 AM21
Licence No and Date	0911000330/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	53 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080698AM21

RA File Number	34AA04002514 AM21
Licence No and Date	3411000210/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TECH-1): 1. Net content of each of polymer in export. 2. Percentage composition of master batch with catalogue. 3. Justification for 5% wastage on emitter. 4. Catalogue of emitters and their weight. 5. Material balance between import and export in weight terms taking in to consideration wastage applied The case stands deferred.	

Case No.	54 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080728AM21
RA File Number	09AA04004214 AM21
Licence No and Date	0911000325/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	55 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081251AM21
RA File Number	342404000305 AM20
Licence No and Date	3411000215/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TECH-1): 1. Net content of each of polymer in export. 2. Percentage composition of master batch with catalogue. 3. Justification for 5% wastage on emitter. 4. Catalogue of emitters and their weight. 5. Material balance between import and export in weight terms taking in to consideration wastage applied. The case stands deferred.	

Case No.	56 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081255AM21
RA File Number	342404000308 AM20
Licence No and Date	3411000212/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net content of each of polymer in export. 2. Percentage composition of master batch with catalogue. 3. Justification for 5% wastage on emitter. 4. Catalogue of emitters and their weight.	

5. Material balance between import and export in weight terms taking in to consideration wastage applied

The case stands deferred.

Case No.	57 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081256AM21
RA File Number	34AA04002535 AM21
Licence No and Date	3411000216/10/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net content of each of polymer in export. 2. Percentage composition of master batch with catalogue. 3. Justification for 5% wastage on emitter. 4. Catalogue of emitters and their weight. 5. Material balance between import and export in weight terms taking in to consideration wastage applied The case stands deferred.	

Case No.	58 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081258AM21
RA File Number	34AA04002521 AM21
Licence No and Date	3411000211/10/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1):

1. Net content of each of polymer in export.
2. Percentage composition of master batch with catalogue.
3. Justification for 5% wastage on emitter.
4. Catalogue of emitters and their weight.
5. Material balance between import and export in weight terms taking in to consideration wastage applied

The case stands deferred.

Case No.	59 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00080617AM21
RA File Number	09AA04004456 AM21
Licence No and Date	0911000329/10/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	60 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081719AM21
RA File Number	05AA04028886 AM21
Licence No and Date	0511001205/11/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	61 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	62 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	63 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00082443AM21
RA File Number	05AA04029272 AM21
Licence No and Date	0511001201/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	64 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00082797AM21
RA File Number	09AA04003878 AM21
Licence No and Date	0911000349/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	65 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	66 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	67 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred

Party Name	DIFACTO ROBOTICS AND AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00086948AM21
RA File Number	07AA04007804 AM21
Licence No and Date	0711000515/18/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	68 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00087856AM21
RA File Number	07AA04008295 AM21
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	69 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AIVI INNOVATIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00087557AM21
RA File Number	03AA04023952 AM21
Licence No and	0311001832/19/02/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	70 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00089804AM21
RA File Number	03AA04021509 AM21
Licence No and Date	0311001893/23/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	71 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00090869AM21
RA File Number	04AA04007328 AM21
Licence No and Date	0411000404/24/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	72 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00091342AM21
RA File Number	09AA04005181 AM21
Licence No and Date	0911000420/24/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	73 / NC/1/MEET/Jan/202122/12							
Case Status	Case Approved							
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED							
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022							
HQ File Number	HQRNORM APPLY 00091708AM21							
RA File Number	09AA04004698 AM21							
Licence No and Date	0911000416/25/02/2021							
Norms Committee Decision:								
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0910069275 dated 30.09.2020 in M. No. 09/80 dated 26.11.2020 as per written comments of MSME vide email dated 08.02.2022 as under:								
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Quantity</td><td>Sl. No.</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Norms</td></tr></table>		ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms		

84842000	Curved Seal / TP Inner Cloth Seal / TP Outer Cloth Seal ((Containing Net Content of Cobalt Alloy Sheet (L-605) 1025.27 Kgs, Nickle Cobalt Alloy Sheet (X750) 98.568 Kgs & Mesh 30 x 250 - Twill Filter Cloth 630 Sq Ft in Export Product))	960 Number	1	81059000	Cobalt Alloy Sheet (L-605)	19.86% wastage allowed
			2	75062000	Nickle Cobalt Alloy Sheet (X750)	21.74% wastage allowed
			3	81059000	Mesh 30 x 250 - Twill Filter Cloth	28.57% wastage allowed

Note:

1. The wastages allowed after affecting 1/3rd recovery from scrap.
2. The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

Case No.	74 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00092544AM21
RA File Number	10AA04003821 AM21
Licence No and Date	1011000115/26/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1):

1. To provide details as per Annexure to Appendix- 4E.
2. To provide details of end use and exact function of each import item

The case stands deferred.

Case No.	75 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	76 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00094139AM21
RA File Number	09AA04005200 AM21
Licence No and Date	0911000436/01/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	77 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00095277AM21

RA File Number	03AA04026742 AM21
Licence No and Date	0311002140/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	78 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00095280AM21
RA File Number	03AA04026465 AM21
Licence No and Date	0311002154/02/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 03.12.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	79 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00095480AM21
RA File Number	34AA04002965 AM21
Licence No and Date	3411000281/02/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 10.12.2021 followed by reminders dated 25.12.2021 & 09.01.2022 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to issue the **final reminder** to the applicant to submit the required information within 15 days.

The case stands deferred.

Case No.	80 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	81 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved
Party Name	CHEMICO SYNTHETICS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00097976AM21
RA File Number	05AA04036820 AM21
Licence No and Date	0511001516/05/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME vide email dated 08.02.2022 as under:	

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81101000	Antimony Metal Shots (Sb 99.65% Minimum)	32284 Kgs	28258000	Antimony Trioxide	As applied inclusive of 3.3% wastage
RA concerned may take further necessary action as per the decision of NC.					

Case No.	82 / NC/1/MEET/Jan/202122/12												
Case Status	Case Approved												
Party Name	CHEMICO SYNTHETICS LTD												
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022												
HQ File Number	HQRNORM APPLY 00098016AM21												
RA File Number	05AA04035459 AM21												
Licence No and Date	0511001601/05/03/2021												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0510374928 dated 31.12.2013 as per written comments of MSME vide email dated 08.02.2022 as under:													
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td>81101000</td><td>Antimony Metal (Sb 99.65 % Minimum)</td><td>515000 Kgs</td><td>28419000</td><td>Sodium Antimonate (Sb Content 48-49 %)</td><td>1.14Kgs/Kg content in the export product</td></tr></table>		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms	81101000	Antimony Metal (Sb 99.65 % Minimum)	515000 Kgs	28419000	Sodium Antimonate (Sb Content 48-49 %)	1.14Kgs/Kg content in the export product
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms								
81101000	Antimony Metal (Sb 99.65 % Minimum)	515000 Kgs	28419000	Sodium Antimonate (Sb Content 48-49 %)	1.14Kgs/Kg content in the export product								
RA concerned may take further necessary action as per the decision of NC.													

Case No.	83 / NC/1/MEET/Jan/202122/12
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Case Status	Case Deferred
Party Name	DIGI DRIVES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00098115AM21
RA File Number	05AA04036933 AM21
Licence No and Date	0511001560/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 28.07.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	84 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00098145AM21
RA File Number	05AA04036042 AM21
Licence No and Date	0511001561/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.07.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	85 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00098903AM21
RA File Number	31AA04006844 AM21

Licence No and Date	3111000199/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 28.07.2021 & 03.12.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	86 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00100064AM21
RA File Number	31AA04007099 AM21
Licence No and Date	3111000208/09/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 22.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	87 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00100066AM21
RA File Number	31AA04007100 AM21
Licence No and Date	3111000209/09/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

22.06.2021, 22.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	88 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00100199AM21
RA File Number	09AA04005287 AM21
Licence No and Date	0911000478/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME taking cue from AA No. 0910069275 dated 30.09.2020 received vide email dated 08.02.2022 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84842000	Side Cloth Seal (Side Seal Assy Cloth Combustion) ((Containing Net Content of Mesh 30 x 250 Twill Filter	3374 Number	1	81059000	Mesh 30 x 250 Twill Filter Cloth	1260 Kg of inclusive 16.67% wastage allowed (1 sqft = 0.343 kg)
	Cloth1080.000 Sq Ft., Nickle Alloy sheet (X 750) 277.848 Kgs & Nickle Alloy Sheet (Alloy X) 145.280 Kgs in Export Product))		2	75062000	Nickle Alloy sheet (X 750)	349.91 Kg of inclusive 25.93% wastage allowed
			3	75062000	Nickle Alloy Sheet	169.5 Kg of inclusive 16.675%

					(Alloy X)	wastage allowed
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Note:

- 1. Per unit weight of export product is 0.235Kg**
- 2. The wastages allowed after affecting 1/3rd recovery from scrap.**
- 3. The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	89 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 22.06.2021, 22.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	90 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00101724AM21
RA File Number	31AA04006951 AM21
Licence No and Date	3111000204/11/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3):

1. To provide complete set of application along with all the relevant documents.
2. To provide information as per annexures to Appendix-4E.

The case stands deferred.

Case No.	91 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00101569AM21
RA File Number	09AA04005657 AM21
Licence No and Date	0911000496/11/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 22.06.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	92 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00101572AM21
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on

22.06.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	93 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00101601AM21
RA File Number	04AA04007262 AM21
Licence No and Date	0411000416/11/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (Tech-3) through BO Portal on 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	94 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00102265AM21
RA File Number	07AA04010065 AM21
Licence No and Date	0711000670/12/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 28.07.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	95 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00026779AM22
RA File Number	09AA04001710 AM22
Licence No and Date	0911000733/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	96 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00027004AM22
RA File Number	07AA04002228 AM22
Licence No and Date	0711000972/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	97 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved

Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00027332AM22
RA File Number	34AA04000764 AM22
Licence No and Date	3411000496/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME, taking cue from AA No. 3410045416, received vide email dated 08.02.2022 as under: 1. The quantity of relevant import items at Sl. No. 1 to 7 may be allowed as per GN-4. 2. The quantity of relevant import items at Sl. No. 9 to 14 may be allowed as 1.05Kgs/kg content in the export product. 3. The quantity of relevant import item at Sl. No. 8 may be allowed as 1.01Kgs/kg content in the export product. RA concerned may take further necessary action as per the decision of NC.	

Case No.	98 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00027698AM22
RA File Number	04AA04008100 AM21
Licence No and Date	0411000516/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	99 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred

Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00027823AM22
RA File Number	03AA04033556 AM21
Licence No and Date	0311003351/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	100 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00028444AM22
RA File Number	05AA04008011 AM22
Licence No and Date	0511002327/28/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 31.01.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	101 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00032297AM22

RA File Number	09AA04002039 AM22
Licence No and Date	0911000768/04/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 17.09.2021. The case stands deferred.	

Case No.	102 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00032300AM22
RA File Number	09AA04002040 AM22
Licence No and Date	0911000769/04/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 17.09.2021. The case stands deferred.	

Case No.	103 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

HQ File Number	HQRNORM APPLY 00032303AM22
RA File Number	09AA04002041 AM22
Licence No and Date	0911000770/04/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 17.09.2021. The case stands deferred.	

Case No.	104 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00032305AM22
RA File Number	09AA04002042 AM22
Licence No and Date	0911000771/04/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail, The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 17.09.2021. The case stands deferred.	

Case No.	105 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00033631AM22
RA File Number	07AA04002713 AM22
Licence No and Date	0711001033/05/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Generic name of export product. 2. Justification for wastage of 9 % & 22 % on PVC compound and ABS respectively. The case stands deferred.	

Case No.	106 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00034505AM22
RA File Number	07AA04002934 AM22
Licence No and Date	0711001043/06/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Generic name of export product. 2. Justification for wastage of 9 % & 22 % on PVC compound and ABS respectively. The case stands deferred.	

Case No.	107 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

HQ File Number	HQRNORM APPLY 00035314AM22
RA File Number	09AA04002207 AM22
Licence No and Date	0911000783/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 17.09.2021. The case stands deferred.	

Case No.	108 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00035581AM22
RA File Number	04AA04003419 AM22
Licence No and Date	0411000783/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 17.09.2021 & 01.02.2022 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments. The case stands deferred.	

Case No.	109 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

HQ File Number	HQRNORM APPLY 00035030AM22
RA File Number	07AA04002729 AM22
Licence No and Date	0711001047/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Generic name of export product. 2. Justification for wastage of 9 % & 22 % on PVC compound and ABS respectively. The case stands deferred.	

Case No.	110 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00036272AM22
RA File Number	07AA04003116 AM22
Licence No and Date	0711001059/08/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	111 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00038836AM22
RA File Number	03AA04005041 AM22
Licence No and	0311003737/12/05/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 03.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	112 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00039117AM22
RA File Number	05AA04012572 AM22
Licence No and Date	0511002562/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	113 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	NETAFIM IRRIGATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00039365AM22
RA File Number	34AA04001385 AM22
Licence No and Date	3411000568/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1):	

1. Net content of each of polymer in export.
 2. Percentage composition of master batch with catalogue.
 3. Justification for 5% wastage on emitter.
 4. Catalogue of emitters and their weight.
 5. Material balance between import and export in weight terms taking in to consideration wastage applied
- The case stands deferred.

Case No.	114 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00040316AM22
RA File Number	07AA04002456 AM22
Licence No and Date	0711001090/13/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	115 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00040356AM22
RA File Number	34AA04001246 AM22
Licence No and Date	3411000572/13/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME, taking cue from AA No. 3410045416, received vide email dated 08.02.2022 as under:

1. The quantity of relevant import items at Sl. No. 1 to 10 may be allowed **as per GN-4.**
2. The quantity of relevant import items at Sl. No. 11 to 14 may be allowed **as 1.05Kgs/kg content in the export product.**
3. The quantity of relevant import item at Sl. No. 15 may be allowed **as 1.01Kgs/kg content in the export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	116 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00040359AM22
RA File Number	34AA04001247 AM22
Licence No and Date	3411000573/13/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME, taking cue from AA No. 3410045416, received vide email dated 08.02.2022 as under:

1. The quantity of relevant import items at Sl. No. 1 to 7 may be allowed **as per GN-4.**
2. The quantity of relevant import items at Sl. No. 9& 10 may be allowed **as 1.05Kgs/kg content in the export product.**
3. The quantity of relevant import item at Sl. No. 8 may be allowed **as 1.01Kgs/kg content in the export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	117 / NC/1/MEET/Jan/202122/12
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Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00040094AM22
RA File Number	34AA04001421 AM22
Licence No and Date	3411000570/13/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.12.2021 followed by reminders dated 16.12.2021 & 31.12.2021 was issued to the applicant for furnishing certain information. However, no reply has been received as yet. Therefore, the Committee decided to issue the final reminder to the applicant to submit required information within 15 days. The case stands deferred.	

Case No.	118 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00040296AM22
RA File Number	02AA04004104 AM22
Licence No and Date	0211000698/13/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. What is the quantity in numbers in 800 MT exports of Disc Brake Pads? 2. What is the size (Length x Width x Thickness) of imported Hot Rolled Steel Plate of grade Hardox 500 /Hardox550/ JFE EH 500A /DILLIDUR500 3. What is the initial and final shape of backing plate? Please provide drawing of the backing plate. 4. Manufacturing process of backing plate. Please attach video film of process. 5. Final weight of backing plate. The case stands deferred.	

Case No.	119 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00042252AM22
RA File Number	31AA04002406 AM22
Licence No and Date	3111000330/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3): 1. To provide complete set of application with all the relevant documents/annexures. The case stands deferred.	

Case No.	120 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00042253AM22
RA File Number	04AA04002273 AM22
Licence No and Date	0411000825/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	121 / NC/1/MEET/Jan/202122/12
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00042261AM22
RA File Number	09AA04002764 AM22
Licence No and Date	0911000844/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 17.09.2021. The case stands deferred.	

Case No.	122 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00042269AM22
RA File Number	05AA04014585 AM22
Licence No and Date	0511002639/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	123 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00207035AM22
RA File Number	31AA04027760 AM22
Licence No and Date	3111000609/08/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments of DPIIT vide U. O. No.: P-47011/25/2019-TSW dated 13.12.2021. The case was discussed in the meeting and the Committee noted that the wastage of item at Sl. No. 1 has been recommended on higher side. Therefore, the Committee decided to refer again the case to DPIIT for clarification and to explain the case in the forthcoming NC meeting. The case stands deferred.	

Case No.	124 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and Date	0311009748/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	125 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	HOERBIGER INDIA PRECISION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22

Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	126 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00298737AM22
RA File Number	09AX04000071 AM22
Licence No and Date	0911002162/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	127 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00298938AM22
RA File Number	09AX04000068 AM22
Licence No and Date	0911002171/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on	

01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	128 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00299797AM22
RA File Number	07AA04040822 AM22
Licence No and Date	0711002551/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. To provide details of manufacturing process with step-wise wastage. The case stands deferred.	

Case No.	129 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00299681AM22
RA File Number	09AX04000012 AM22
Licence No and Date	0911002183/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA	

No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 01.02.2022.

The case stands deferred.

Case No.	130 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00301534AM22
RA File Number	31AX04000028 AM22
Licence No and Date	3111000844/29/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	131 / NC/1/MEET/Jan/202122/12
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Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00301786AM22
RA File Number	07AX04000142 AM22
Licence No and Date	0711002750/30/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Generic name of export product. 2. Justification for wastage of 9 % & 22 % on PVC compound and ABS respectively. The case stands deferred.	

Case No.	132 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	133 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00302374AM22
RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	134 / NC/1/MEET/Jan/202122/12												
Case Status	Case Approved												
Party Name	CHEMICO SYNTHETICS LTD												
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022												
HQ File Number	HQRNORM APPLY 00303116AM22												
RA File Number	05AX04000184 AM22												
Licence No and Date	0511007475/31/12/2021												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME, taking cue from AA No. 0510415611 dated 23.10.2020, received vide email dated 08.02.2022 as under:													
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td>81101000</td><td>Antimony Metal (Sb 99.65% Min.)</td><td>780000.00 Kgs</td><td>26171000</td><td>Antimony Concentrate Antimony Content 62 % to 66 % with 7 % to 9 % H₂O Water Content</td><td>As applied inclusive of 7% wastage</td></tr></table>		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms	81101000	Antimony Metal (Sb 99.65% Min.)	780000.00 Kgs	26171000	Antimony Concentrate Antimony Content 62 % to 66 % with 7 % to 9 % H ₂ O Water Content	As applied inclusive of 7% wastage
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms								
81101000	Antimony Metal (Sb 99.65% Min.)	780000.00 Kgs	26171000	Antimony Concentrate Antimony Content 62 % to 66 % with 7 % to 9 % H ₂ O Water Content	As applied inclusive of 7% wastage								
RA concerned may take further necessary action as per the decision of NC.													

Case No.	135 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	136 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	137 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred

Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00307193AM22
RA File Number	03AX04000518 AM22
Licence No and Date	0311010060/04/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	138 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	CML BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00307205AM22
RA File Number	10AX04000023 AM22
Licence No and Date	1011000753/04/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	139 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00307275AM22
RA File Number	03AX04000554 AM22
Licence No and	0311010067/04/01/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-3) on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	140 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00307282AM22
RA File Number	05AX04000409 AM22
Licence No and Date	0511007621/04/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. What is the quantity in numbers in 1000 MT exports of Disc Brake Pads? 2. What is the size (Length x Width x Thickness) of imported Disc Back Plate? Please specify grade of Steel. 3. What is the initial and final shape of back plate? Please provide drawing of the backing plate. 4. Manufacturing process of back plate. Please attach video film of process. 5. Final weight of backing plate. The case stands deferred.	

Case No.	141 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00308345AM22

RA File Number	34AX04000129 AM22
Licence No and Date	3411001637/05/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, Consultant (Tech-1) vide email dated 08.02.2022 has requested to send hard copy of the application to examine the case. Therefore, the Committee decided to ask from the applicant for submitting hard copy of the application with all the relevant documents/annexures. The case stands deferred.	

Case No.	142 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00308721AM22
RA File Number	34AX04000133 AM22
Licence No and Date	3411001646/05/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	143 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00309382AM22
RA File Number	34AX04000130 AM22
Licence No and Date	3411001640/06/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, Consultant (Tech-1) vide email dated 08.02.2022 has requested to send hard copy of the application to examine the case. Therefore, the Committee decided to ask from the applicant for submitting hard copy of the application with all the relevant documents/annexures. The case stands deferred.	

Case No.	144 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00309385AM22
RA File Number	03AX04000555 AM22
Licence No and Date	0311010153/06/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	145 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	146 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00313683AM22
RA File Number	05AX04000468 AM22
Licence No and Date	0511007799/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	147 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00315050AM22

RA File Number	07AX04000192 AM22
Licence No and Date	0711002858/11/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Generic name of export product. 2. Justification for wastage of 9 % & 22 % on PVC compound and ABS respectively. The case stands deferred.	

Case No.	148 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00315180AM22
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	149 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00315757AM22
RA File Number	03AX04000598 AM22
Licence No and Date	0311010382/12/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	150 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00317536AM22
RA File Number	07AX04000193 AM22
Licence No and Date	0711002870/13/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	151 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00321178AM22
RA File Number	09AX04000137 AM22
Licence No and Date	0911002306/17/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA

No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 01.02.2022.

The case stands deferred.

Case No.	152 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00322585AM22
RA File Number	07AX04000203 AM22
Licence No and Date	0711002890/18/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	153 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00324006AM22
RA File Number	34AX04000162 AM22
Licence No and Date	3411001696/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, Consultant (Tech-1) vide email dated 08.02.2022 has requested to send hard copy of the application to examine the case. Therefore, the Committee decided to ask from the applicant for submitting hard copy of the	

application with all the relevant documents/annexures.

The case stands deferred.

Case No.	154 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00324016AM22
RA File Number	03AX04000800 AM22
Licence No and Date	0311010690/19/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	155 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00325629AM22
RA File Number	03AA040112466 AM22
Licence No and Date	0311010748/20/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 01.02.2022 for examination & comments. However, MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. Therefore, the Committee decided to forward the case to concerned Technical Expert in DGFT (HQ) for examination & comments.	

The case stands deferred.

Case No.	156 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (Tech-1) on 01.02.2022 for examination & comments. However, Consultant (Tech-1) vide email dated 08.02.2022 has requested to send hard copy of the application to examine the case. Therefore, the Committee decided to ask from the applicant for submitting hard copy of the application with all the relevant documents/annexures. The case stands deferred.	

Case No.	157 / NC/1/MEET/Jan/202122/12
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00329496AM22
RA File Number	34AX04000176 AM22
Licence No and Date	3411001718/24/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME, taking cue from AA No. 3410045416, received vide email dated 08.02.2022 as under: 1. The quantity of relevant import items at Sl. No. 1 to 15 may be allowed as per GN-4. 2. The quantity of relevant import items at Sl. No. 16 to 23 may be allowed as 1.05Kgs/kg	

content in the export product.

3. The quantity of relevant import item at Sl. No. 24 may be allowed **as 1.01Kgs/kg content in the export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	158 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	159 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00331106AM22
RA File Number	09AX04000148 AM22
Licence No and Date	0911002375/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for	

expediting the comments in respect of the applicant as the case has been pending with DHI since 01.02.2022.

The case stands deferred.

Case No.	160 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00332544AM22
RA File Number	09AX04000160 AM22
Licence No and Date	0911002390/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 01.02.2022. The case stands deferred.	

Case No.	161 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case before Norms Committee. After	

due discussion, the Committee directed the firm's representatives to submit status of all the AA No. pending for fixation of ad-hoc norms in detail. The Committee also decided to request DHI for expediting the comments in respect of the applicant as the case has been pending with DHI since 01.02.2022.

The case stands deferred.

Case No.	162 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00332946AM22
RA File Number	04AX04000138 AM22
Licence No and Date	0411002497/27/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MeitY on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	163 / NC/1/MEET/Jan/202122/12
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202122/ 12 and 08/02/2022
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 01.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.